#### **GOVERNMENT OF INDIA**

# MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

## UNSTARRED QUESTION NO. 2909 TO BE ANSWERED ON DECEMBER 16, 2015

#### **INFRASTRUCTURE STATUS TO HOUSING**

No. 2909 PROF. A. S. R. NAIK:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has given infrastructure status to housing sector;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps being taken to boost the housing sector for Scheduled Castes (SCs)/Scheduled Tribes (STs) areas in the country?

#### **ANSWER**

### THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION

(SHRI BABUL SUPRIYO)

(a) & (b): No Madam.

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(c):

'Land' and 'Colonisation' are State subjects. It is therefore responsibility of the States/Union Territories to ensure housing to all citizens, including Scheduled Castes (SCs) / Scheduled Tribes (STs). In order to supplement their efforts, the Ministry of Housing & Urban Poverty Alleviation has launched the Pradhan Mantri Awas Yojana (Urban) Mission provide assistance to States/Union Territories addressing the housing requirement of the urban poor through (i) In situ Slum Redevelopment through PPP using land as resource; (ii) Credit Linked Subsidy Scheme (CLSS); (iii) Affordable Housing in Partnership; and (iv) Subsidy for beneficiary-led individual house construction enhancement. Provisions to give preference to Manual Scavengers, Women, persons belonging to Scheduled Castes/Scheduled Tribes/Other **Backward** Classes, Minorities, Persons with disabilities and Transgender, have been made under the Credit Link Subsidy Scheme and the Affordable Housing in Partnership Scheme, subject to beneficiaries being from Economically Weaker Section (EWS) / Low Income Group (LIG) segments.

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